

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

4. I.A. 2610/2021  
IN  
C.P.(IB)-3815(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **08.11.2021**

NAME OF THE PARTIES: Moksha Designs Pvt LTd

V/s

Ompal Technologies Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Counsel for the Applicant, Mr. Yahya Batatawala is present through virtual hearing.

**I.A.2610/2021**

Heard Mr. Yahya Batatawala, Ld. counsel appearing for the Applicant in the above I.A. The above application is filed by the authorized representative of the Committee of Creditors of the Corporate Debtor for replacement of the IRP. The COC has approved with 100% voting the appointment of Mr. Arun Bagaria having registration no. IBBI/IPA-002/IP-N00278/2017-2018/10836 as a Resolution Professional.

After hearing the submissions of the Applicant and upon perusing the material available on record, this Bench feels that the above application deserves to be allowed and accordingly, the same is allowed by appointing Mr. Arun Bagaria as RP to carry out the remaining CIRP process.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)